

①

'A'

Dear Person
Mr. D. N. Torpalay
U.P. Attorney
Mr. Ganesh CAT, P.G.P.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A / T. A. No. 464 1989

H. K. Torpalay

Applicant (s)

Versus

Union of India & Others

Respondent (s)

Sr. No.	Date	Order with Signature
	28.11.89	<p>None appears for the applicant. Put up next week for admission.</p> <p><i>Armen</i> Vice-Chairman</p> <p><i>Armen</i> Member (J)</p>
2	5.12.89	<p>The question of limitation will be taken up at the time is of hearing.</p> <p>Heard. Admit. No notice need be issued to the xx respondents as Mr. Ganeswar Rath, learned Standing Counsel (Central) has taken delivery of the copies of the application today in court. Counter, if any, should be filed within 30 days.</p>
3	2.7.91	<p>None appears for the applicant to-day. On perusal of the application, it can not be disposed of on merit. Hence the case stands dismissed. Mr. G. Rath, Adl. Standing Counsel was present.</p> <p><i>Armen</i> Vice-Chairman</p> <p><i>Armen</i> Member (Judicial)</p> <p><i>Armen</i> Member (Judicial)</p>